

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:292
ANSWERED ON:14.12.2011
PROCUREMENT POLICY IN CIL
Bali Ram Dr. ;Sai Shri Vishnu Deo

Will the Minister of COAL be pleased to state:

- (a) whether the Government has formulated any uniform policy for procurement of machines and other parts of the machines by the Coal India Limited (CIL) and its subsidiary companies;
- (b) if so, the details thereof;
- (c) whether irregularities have been reported in the matter of procurement of machines and other parts by CIL and its subsidiaries including Northern Coalfields Limited during the last three years and the current year and if so, the details thereof;
- (d) whether the Government proposes to investigate the matter and if so, the details thereof; and
- (e) the steps proposed by the Government to streamline the policy for procurement of machines and other parts by CIL and its subsidiary companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (e) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 292 FOR REPLY ON 14-12-2011 ASKED BY DR. BALIRAM AND SHRI VISHNU DEV SAI.

(a) & (b) : No, Sir. However, procurement of machines, their parts and other items in Coal India Ltd. (CIL) and its subsidiary companies is guided by a Purchase Manual and guidelines issued by Central Vigilance Commission and other Government Departments/ Ministries from time to time.

(c)&(d) : Some irregularities have been reported in 21 cases in different subsidiaries of Coal India Limited including 5 cases in Northern Coalfields Limited on account of procurement of machines and other parts during the last three years and the current year. Based on the investigations into these cases disciplinary action, including minor/major penalty, Censure have been initiated against the person found guilty.

Apart from the above, CBI has filed FIRs against four Officers of NCL regarding some charge of resorting to corrupt practices in the matter of award of tenders/supply orders for the supply of mining equipments and its parts/accessories. Charge-sheets have been issued to Officers who are responsible for the above mentioned irregularities during 2008-09 & 2009-10.

(e) : The Government has been advising CIL from time to time, to streamline the policy for procurement of machines and other parts.